

REVIEW ON AND ANNUAL REPORT OF LALIT KALA AKADEMI, NEW DELHI FOR 1978-79 AND A STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): I beg to lay on the Table:—

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1978-79 along with the Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1978-79.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1978/81].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955, REVIEW ON AND ANNUAL REPORT OF KARNATAKA AGRO-INDUSTRIES CORPORATION LTD., BANGALORE FOR 1978-79 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Sugar (Price Determination for 1980-81 Production) Amendment Order, 1981, published in Notification No. G.S.R. 18(E) in Gazette of India dated the 13th January, 1981.

(ii) G.S.R. 35(E) published in Gazette of India dated the 28th January, 1981 containing corrigenda to Notification No. G.S.R. 650(E) dated the 13th November, 1980. [Placed in Library. See No. LT-1979/81].

(2) A copy each of the following papers (Hindi and English version) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1978-79.

(ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No. LT-1980/81].

INCOME TAX (THIRD AMENDMENT) RULES, 1981 AND WEALTH-TAX (AMENDMENT) RULES, 1981

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MANGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy of the Income-tax (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 118(E) in Gazette of India dated the 20th February, 1981, under section 296 of the Income-tax Act, 1961.

(2) A copy of the Wealth-tax (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 119(E) in Gazette of India dated the 20th February, 1981, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-1981/81]

Proclamation in relation to the State of Manipur, the Presidential order thereof and Government's Report.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): On behalf